

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
04-04-2024 AT 10:30 AM**

CP(IB) No. 05/95/HDB/2022

AND

**IA (IBC) 577/2024 & IA (IBC) 578/2024 in IA 505/2017 (New) in IA 615/2013 (Old) in
CP(IB) No. 05/95/HDB/2022
u/s. 95 of IBC, 2016**

IN THE MATTER OF:

Central Bank of India

...Petitioner

AND

Mr. Tikkavarapu Vinayak Ravi Reddy &
Deccan Chronicle Holdings Ltd

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

CP(IB) No. 05/95/HDB/2022

Learned Counsel Mr Praveen Jain and Mr Srikanth Rathi, for Company Petitioner present.

Learned Counsel Mr Nitish, for respondent present physically.

Matter adjourned to 22.04.2024.

IA (IBC) 577/2024

Matter adjourned to 22.04.2024.

IA (IBC) 578/2024 in IA 505/2017 (New) in IA 615/2013 (Old)

Matter adjourned to 22.04.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)